

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL : CHENNAI
REGIONAL BENCH – COURT NO. I**

Service Tax Appeal No. 40384 of 2016

(Arising out of Order-in-Original No. 14/COMMR/ST/2015 dated 17.12.2015 passed by the
Commissioner of Central Excise & Service Tax, Tirunelveli)

M/s. R S Windtech Engineers Pvt Ltd

No.8/126 E-3, Main Road,
Aralvaimozhi, Kanyakumari,
Tamilnadu – 629 301.

...Appellant

Versus

Commissioner of GST and Central Excise

Central Revenue Building, NGO A Colony,
Tirunelveli – 627 007.

...Respondent

APPEARANCE:

For the Appellant : None

For the Respondent : Shri. N. Satyanarayana, Authorised Representative

CORAM:

HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

HON'BLE MR. AJAYAN T.V, MEMBER (JUDICIAL)

FINAL ORDER No.41423/2025

DATE OF HEARING/ DECISION: 03.12.2025

Per AJAYAN T.V.

None for the appellant. The appellant vide letter dated nil has intimated that the appeal has been settled under SVLDRS and enclosed the documents as proof for settling under SVLDRS.

2. Ld. AR Shri. N. Satyanarayana represented the department who has intimated that the appeal has been settled under SVLDRS and confirmed that the liability got discharged under SVLDR Scheme.

3. The appellants have opted for the SVLDR Scheme and have thus claimed that they have discharged the tax as applicable under the Scheme. The Revenue appears to have accepted the same and as a consequence, they have issued the 'Discharge Certificate' in Form-4.

4. From a perusal of the documents placed on record, it is seen that Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 has been issued to the appellants. Accordingly, the present appeal has to be deemed as withdrawn in terms of Section 127(6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme, 2019.

5. In view of the above, in terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in open court)

(AJAYAN T.V.)
Member (Judicial)

(M. AJIT KUMAR)
Member (Technical)